



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/27/2021

This the 13th day of January, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Vinkal Singh Aged 30 years S/o Sh. Surjeet Singh, R/o Village Bhupapul PO Bhagwa Tehsil Doda District Doda.

.....Applicant
(Mr.Z.A. Mugal)

Versus

1. Union of India through Director General Indo Tibetan Border Police Force, S. S. Deswal Block No.2, CGO Complex Lodi Road, New Delhi PIN 110003.
2. Commandant 24 BN ITBP C/o 56 APO Leh PO Chuglmsar-194104.

..... Respondents

(Mr. Raghu Mehta, Sr.CGSC)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

It is submitted by Mr.Raghu Mehta, Sr.CGSC appearing on behalf of the respondents that the applicant is appointed as Constable (GD) in ITB and working under Commandant 24 BN ITBP C/o 56 APO. As such,

this Tribunal has no jurisdiction to hear the case. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the 'Armed Forces' under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Armed Forces.

2. Mr.Z.A. Mugal, learned counsel for the applicant submitted that the OA may be dismissed as withdrawn with liberty to file fresh before the appropriate forum.

3. In view of the submission made above, the OA is dismissed as withdrawn. Applicant is at liberty to approach appropriate forum, if so advised. No order as to costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Ak/-